

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 442
Restoration App/63/ND/2023 in CP/23/ND/2017

IN THE MATTER OF:

Mr. Maliram Bilwa	...	Applicant
Versus		
M/s Hsb Agro Industries Pvt. ltd.	...	Respondent

Under Section 397-398

Order delivered on 09.07.2024

CORAM:

SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	:	Adv. Yash Anand in Restoration App/63/ND/2023
For the Respondent	:	

HYBRID HEARING (PHYSICAL & VC)

ORDER

Restoration App/63/ND/2023:-

Ld. Counsel for the Applicant in Restoration App/63/ND/2023 is present physically. Ld. Counsel for R-2 is present through VC and submitted that they already filed the reply to the Restoration application. List this matter on **27.08.2024** for arguments.

-SD-
DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-
MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)